

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
FOR THE ATTENTION OF THE CREDITORS OF **M/s UNIQUE ROOF PRIVATE LIMITED** [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS		
1	Name of corporate debtor	<b>M/s UNIQUE ROOF PRIVATE LIMITED</b>
2	Date of incorporation of corporate debtor	11/10/2010
3	Authority under which corporate debtor is incorporated / registered	Registered under Companies Act 1956, Registrar of Companies (ROC)-Coimbatore, Ministry of Corporate Affairs Registrar of Companies (ROC)
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U28112TZ2010PTC016430
5	Address of the registered office and principal office (if any) of corporate debtor	<b>M/s UNIQUE ROOF PRIVATE LIMITED SF NO 240/1, IRUGUR ROAD, CHINNIYAMPALAYAM, COIMBATORE 641062</b>
6	Insolvency commencement date in respect of corporate debtor	04/10/2019[As per order of NCLT Chennai Bench IBA/316/2019 (Order received on 10/10/2019)]
7	Estimated date of closure of insolvency resolution process	01/04/2020 (180 days from the date of insolvency commencement process)
8	Name and registration number of the insolvency professional acting as interim resolution professional	<b>MUTHUIAH THEVAR RAJAPANDIAN (IBBI/IPA-003/IP-N00090/2017-18/10854)</b>
9	Address and e-mail of the interim resolution professional, as registered with the Board	<b>3/158, BHARATHIYAR STREET, INDIAN BANK COLONY, NARAYANAPURAM, MADURAI - 625014 Email: rajapandianm1955@gmail.com</b>
10	Address and e-mail to be used for correspondence with the interim resolution professional	<b>3/158, BHARATHIYAR STREET, INDIAN BANK COLONY, NARAYANAPURAM, MADURAI - 625014 Email: rajapandianm1955@gmail.com</b>
11	Last date for submission of claims	24/10/2019
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es) : Not applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. Not applicable 2. Not applicable 3. Not applicable
14	(a) Relevant Forms and (b) Details of authorized	Web link: <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> Physical Address: Not applicable



representatives are available at:	
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s UNIQUE ROOF PRIVATE LIMITED** [name of the corporate debtor] on 04/10/2019 (Order received on 10/10/2019) [insolvency commencement date].

The creditors of **M/s UNIQUE ROOF PRIVATE LIMITED** [name of the corporate debtor], are hereby called upon to submit their claims with proof on or before 24/10/2019 [insert the date falling fourteen days from the appointment of the interim resolution professional] to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Date: 10/10/2019  
**RAJAPANDIAN**  
Place: Chennai  
**18/10854**

**CMA MUTHUIAH THEVAR**

**(IBBI/IPA-003/IP-N00090/2017-**

**MUTHUIAH THEVAR RAJAPANDIAN**  
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